

Ms. Deepak Mishra 12
 R.N. Naik ①
 A. Des
 B. S. Tripathy
 J. Ray
 K.N. Mishra

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No. 677...1995

Niranjan Desai & another Applicant (s)
 Versus
 Union of India Respondent (s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
		REGISTER <i>Gr</i> <i>Registrar</i>	<i>8.1. O. of No 801 = 23 filed.</i> <i>h</i> <i>23/11/95 -</i>
1	23-11-95	<p>This matter may be listed on 27.11.1995.</p> <p><i>Gr</i> Vice-Chairman Narasingh Member (Admn.)</p>	<p>On this application No 801, the applicant may for consideration of leave for permission to Steno gr-II or physically handicapped quota.</p> <p>for Registration.</p>
2	27.11.95	<p>On the ground that Shri Deepak Mishra, learned counsel for the applicant will argue this case, Shri B.S.Tripathy, proxy counsel seeks adjournment of this case to 30.11.1995.</p> <p>Prayer allowed. Call on 30.11.1995 for admission.</p> <p><i>Gr</i> MEMBER (ADMINISTRATIVE)</p>	<p><i>h</i> 23/11/95</p>
3	29.11.95	<p>Call on 1.12.1995 at request.</p> <p><i>Gr</i> MEMBER (ADMINISTRATIVE)</p>	<p><i>h</i> 23/11/95</p>
4	4.12.95	<p>Heard Shri B.S.Tripathy, learned counsel for the petitioner. In view of the averments made that the DPC is going to sit any time and in view of the fact that separate cause of action may arise after the DPC takes some decision, with liberty to approach this Tribunal, if</p>	<p><i>Gr</i> For administration & Total est. 810/- Proxy ex 4 MA 810/- for 3rd applicant 23/11</p>

(2) (A) 0A-677 (a-2)

Serial No. of Order	Date of Order	Order with Signature	Office note as action (if any) taken on order
..44.12.95		<p>he is aggrieved by the proceedings of the DPC this petition is dismissed as withdrawn.</p> <p><i>John</i> VICE-CHAIRMAN <i>John Mathew Kumar</i> MEMBER (ADMINISTRATIVE)</p>	<p>Adj to 27.11.95 for admission of interior prayer with MA-817/95 for joint applica</p> <p><i>SK</i> 24/11</p> <p>Bench</p> <p>Adj to 1-12-95 for admission of interior prayer with MA-817/95 for joint applica</p> <p><i>SK</i> 11/12</p> <p>Bench</p> <p>A copy of the order 27-11-95 may be given to the applicant Counsel.</p> <p><i>John</i> 08.12.95 S.D Received a copy of the order dt 24.12.95 in the file 22/12/96</p>